

[Shri Mohiuddin]

(ii) a copy each of the following papers under sub-rule (5) of rule 3 of the Air Corporation Rules, 1954:—

(a) Summary of Budget Estimates of Revenue and Expenditure of the Indian Airlines Corporation for the year 1964-65. [Placed in Library. See No. LT-2856/64].

(b) Summary of Actuals for the year 1962-63, Budget Estimates and Revised Estimates for the year 1963-64, and Budget Estimates for the year 1964-65 under Capital, of the Indian Airlines Corporation. [Place in Library. See No. LT-2857/64].

(c) Summary of Budget Estimates of Revenue and Expenditure of the Air-India Corporation for the year 1964-65. [Placed in Library. See No. LT-2858/64].

(d) Summary of Actuals for the year 1962-63, Budget Estimates and Revised Estimates for the year 1963-64 and Budget Estimates for the year 1964-65 under Capital, of the Air-India Corporation. [Placed in Library. See No. LT-2859/64].

ACTION TAKEN OR PROPOSED ON I.L.O. CONVENTIONS

Shri A. M. Thomas: On behalf of Shri C. R. Pattabhi Raman I beg to lay on the Table a Statement showing the action taken or proposed to be taken by the Government on the Conventions and Recommendations adopted by the International Labour Conference at its 46th Session held at Geneva in June, 1962. [Place in Library. See No. LT-2860/64].

12.16 hrs.

PARLIAMENTARY COMMITTEES

MINUTES

Sri Khadilkar (Khed): I beg to lay on the Table the Minutes of the Eighth and Ninth Sittings of the Committee on Absence of Members from the Sittings of the House held during the current Session.

Shri Thirumala Rao (Kakinada): I beg to lay on the Table the Minutes of the Sittings (Ninth to Twelfth) of the Committee on Petitions held during the current Session.

12.16 hrs.

MESSAGES FROM RAJYA SABHA

Secretary: Sir, I have to report the following messages received from the Secretary of Rajya Sabha:

(1) 'In accordance with the provisions of rule 125 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 30th April, 1964, agreed without any amendment to the Armed Forces (Special Powers) Continuance Bill, 1964, which was passed by the Lok Sabha at its sitting held on the 24th April, 1964.'

(2) 'In accordance with the provisions of rule 125 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 30th April, 1964, agreed without any amendment to the Public Employment (Requirement as to Residence) Amendment Bill, 1964, which was passed by the Lok Sabha at its sitting held on the 24th April, 1964.'

(3) 'In accordance with the provisions of sub-rule (6) of rule